

*[English]***Vacant Posts of SCs/STs**

603. SHRI BALRAM SINGH YADAV:

SHRI SUSHIL KUMAR SHINDE:

SHRI MADHAVRAO SCINDIA:

Will the PRIME MINISTER be pleased to state:

(a) the number of class I, II and III posts earmarked for the Scheduled Castes and Scheduled Tribes quota lying vacant and those manned by non-scheduled personnel as on October 1, 1998 for over a year; and

(b) the steps taken/proposed to be taken by the Government to fill up these posts with SC/ST incumbents?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE): (SHRI KADAMBUR M.R. JANARTHANAN): (a) Information is being collected and will be laid on the Table of the House.

(b) Instructions already exist which provide for ban or de-reservation of reserved vacancies in direct recruitment and temporary diversion of unfilled reserved vacancies in promotion quota to direct recruitment quota and extended zone of consideration for promotion. In addition, instructions have also been issued from time to time emphasising the need to ensure timely filling up of the posts by making second attempt for recruitment if the first attempt to effect recruitment fails.

State Information Minister's Conference

604. SHRI M. BAGA REDDY : Will the Prime Minister be pleased to state:

(a) whether the State Information Minister's Conference was held in New Delhi on September 1, 1998;

(b) if so, the details of subjects discussed in the Conference and recommendations made therein;

(c) the number of delegates from each State who attended the Conference; and

(d) the steps taken by the Government to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI) : (a) Yes, Sir.

(b) to (d) The subject discussed during the conference inter alia include the development of existing infrastructure of AIR and Doordarshan, issues relating to vulgarity and violence on the small screen and enforcement of Cable Television Network (Regulation) Act, special attention to North Eastern and other sensitive regions bordering foreign countries by Prasar Bharti, Prasar Bharati as a Public service broadcaster, publicity of State Governments programmes through All India Radio and Doordarshan and time slots for State Governments for this

purpose, industry status to Film production, rationalisation to Entertainment Tax, transfer of Cinema from State List to Concurrent List, De-Blocking of long pending newspaper titles. etc. The number of participants, final recommendations and action taken thereon are given in statement I and II respectively.

Statement-I*List of States And Union Territories*

Name of the State	No of Delegates
1	2
Andhra Pradesh	4
Arunachal Pradesh	1
Assam	3
Bihar	5
Goa	3
Gujrat	6
Haryana	5
Himachal Pradesh	4
Jammu & Kashmir	3
Karnataka	2
Kerala	1
Madhya Pradesh	2
Maharashtra	2
Manipur	2
Meghalaya	3
Mizoram	1
Nagaland	3
Orissa	2
Punjab	3
Rajasthan	3
Sikkim	1
Tamil Nadu	3
Tripura	2
Uttar Pradesh	3
West Bengal	3
Andaman & Nicobar	2
Chandigarh	4
Delhi	5